

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SOM RESORTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SOM RESORTS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	10/11/2003
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55102DL2003PTC123002
5.	Address of the registered office and principal office (if any) of corporate debtor	9/124, SUBHASH GALI VISHWASH NAGAR, SHAHDARA DELHI EAST DELHI DL 110032 IN
6.	Insolvency commencement date in respect of corporate debtor	02.08.2022
7.	Estimated date of closure of insolvency resolution process	29.01.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sumit Shukla, IBBI Registration No - IBBI/IPA-003/IP-N00064/2017-18/10550
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-4/702, Krishna Apra Gardens, Plot No 7, Vaibhav Khand, Indirapuram, Ghaziabad Email: Sumit_shukla@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Office: 401, Tower -C, Ithum, Sector-62, Noida Email: cirpsomresorts@gmail.com
11.	Last date for submission of claims	16.08.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Real Estate Allottees (Home buyers)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1.Mr. Abhay Kumar IBBI Regn no. IBBI/IPA-002/IP-N00504/2017-2018 / 11559 2.Mr. Ankush Munjal IBBI Regn No. IBBI/IPA-001/IP-P01129/2018-2019 /11825 3. Mr. Vikky Dang IBBI Regn No. IBBI/IPA-003/00359/2021-2022/13763
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link to download the relevant form in which the claim is required to be submitted is https://ibbi.gov.in/en/home/downloads Physical Address is available at https://ibbi.gov.in/en

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SOM RESORTS PRIVATE LIMITED on 02.08.2022.

The creditors of SOM RESORTS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 16.08.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Real Estate Allottees (Home buyers) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Sumit Shukla
Date and Place: 04.08.2022 at Noida